

Age frauds in sports

3356. DR. L. HANUMANTHAI AH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the steps taken by Government to control age frauds in sports;
- (b) whether any policy has been evolved for detecting and eliminating age frauds from the sports;
- (c) the number of such frauds identified in the recent past; and
- (d) the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJJU): (a) to (d) The Government, in the year 2010, issued "National Code against Age Fraud in Sports", which provides for mandatory medical examination on the first occasion for any athlete participating in an age restricted competition or at the time of admission into any of the Sports Promotional Schemes of the Sports Authority of India (SAI). Once an I-Card is issued to a tested athlete, it remains valid for his/her participation in subsequent events. The National Sports Federations (NSFs) and SAI are mandated to implement the Code and accordingly, complaints regarding age fraud are dealt by the concerned NSFs/SAI. The Ministry does not maintain data on this issue.

Development of sports infrastructure

3357. DR. BANDA PRAKASH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the funds allocated for sports infrastructure facilities and promotion of sports in country, particularly in rural areas during the last three years and the current year, State/UT-wise;
- (b) whether Government is considering to take or has taken technical and financial assistance from private institutions for development/maintenance of sports infrastructure and if so, the details thereof;
- (c) whether any steps have been taken to ensure availability of modern sports equipment to athletes;